

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3481
TO BE ANSWERED ON 15TH JULY, 2019

EMPLOYMENT OPPORTUNITIES IN CONSTRUCTION INDUSTRY

3481. DR. UMESH G. JADHAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of employment opportunities created in the construction industry during the last three years including the current year;**
- (b) whether the lack of skilled workers is impacting productivity of construction projects and if so, the details thereof including the type of skilled labour required, in the projects during the last three years including the current year; and**
- (c) the details of the programmes run by the Government to make the labourers employable by the sector?**

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)

(a): The building or other construction workers are registered as beneficiary under the Building and Other Construction Workers (RECS) Act, 1996, on the basis of minimum 90 days of building or other construction work performed during the preceding twelve months. The cumulative number of Building and other Construction (BOC) workers registered with the State Welfare Boards of the States/UTs during the last 3 years are as mentioned below:

Up to 31.12.2016: 2.54 crore

Up to 31.12.2017: 2.82 crore

Up to 31.12.2018: 3.23 crore

(b): There is no official estimation/survey in this regard.

(c): As per Section 22 (1) of the Building and Other Construction Workers Regulation of Employment and Conditions of Service [(BOCW) (RECS)] Act, 1996 the welfare schemes including the scheme related to skill development of BOC workers and their dependents are formulated and implemented by the State Welfare Boards of States/UTs. The Central Government has been issuing instructions/advisories in this regard from time to time. Recently, in September,2018, the State/UTs have been advised as under:

There should be convergence of the skill development activities of the BOCW Board with those of the State skill Development Missions/Ministry of Skill Development and Entrepreneurship and National Skill Development Corporation so as to maximize benefits to the BOC workers and their dependents and help them upgrade their skills or diversify by acquiring new set of skills. During such training period the worker should be given financial assistance in the form of stipend & training expenses and such training may be limited to once in 3 years. Skill development may also be provided to the dependents of a BOC worker but that may be without any stipend. The expenses to be incurred under this head in a financial year should not exceed 10% of the cess collected in the previous year.
